

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2485
TO BE ANSWERED ON 09.05.2016
CASES IN LABOUR COURTS**

**†2485. SHRI ARVIND SAWANT:
SHRI KRUPAL BALAJI TUMANE:
SHRI SANKAR PRASAD DATTA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of labour courts/tribunals set up in the country, State/UT-wise;**
- (b) the number of industrial disputes received, disposed of and pending in various industrial tribunals and labour courts during the last three years, State/UT-wise including Delhi and Mumbai;**
- (c) whether any time-frame has been fixed for disposal for pending disputes and if so, the details thereof;**
- (d) whether the Government proposes to appoint more presiding officers in such labour courts keeping in view the rising number of pending disputes and if so, the details thereof, State/UT-wise;**
- (e) the other steps taken/being taken by the Government for quick disposal of the pending cases; and**
- (f) the monitoring mechanism put in place by the Government to monitor/ensure strict compliance/implementation of the orders passed by the labour courts/tribunals by the employers?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): The Government has so far set up 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs) in the country. Two CGIT-cum-LCs also function as National Tribunals. List of these CGITs-cum-LCs and National Tribunals is at Annexure-I.

(b): The details of the number of industrial disputes referred by the Government and the number of applications made by the workers and the number of cases/applications disposed of by these Courts/Tribunals during each of the last three years are at Annexure II, III and IV.

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(c): As per the provisions of Industrial Disputes Act, 1947 an Order referring an industrial dispute to a Labour Court/Tribunal/National Tribunal shall specify the period within which such Labour Court/ Tribunal/National Tribunal shall submit its award, provided that where such industrial dispute is connected with an individual workman, no such period shall exceed three months. The Act further provides for extension of above time limit by the Labour Court/ Tribunal/National Tribunal on the request of parties to an industrial dispute, jointly or separately.

(d): According to the Industrial Disputes Act, 1947 “A Labour Court/Tribunal/National Tribunal shall consist of one person only to be appointed by the appropriate Government.”

(e): A Scheme of Holding of Lok Adalats as an “Alternative Grievance Redressal Mechanism” has been introduced from the Tenth Five Year Plan (2002-07) for speedy disposal of industrial disputes in the CGIT-cum-LCs as a remedial measure to tide over the backlog of industrial disputes. In addition, the Presiding Officers of the CGIT-cum-LCs hold camp courts in various parts of the area of their jurisdiction so that workers are not required to travel long distance for disposal of their disputes.

(f): The Orders passed by the CGIT-cum-LCs are notified in the official gazette and are implemented by the employers. In majority of cases, the employers implement the orders of the Labour Courts. However, in case an award is not implemented, the worker can approach the Labour Department of the appropriate Government for implementation of the Award. The implementing authority, after following due process of law, prosecutes the employers under section 29 of the Industrial Disputes Act, 1947 for not implementing the Award/Order of the CGIT-cum-LCs.

Further, Section 11 of the Industrial Disputes Act, 1947 has been amended whereby every award made, order issued or settlement arrived at by or before Labour Court or Tribunal or National Tribunal shall be executed in accordance with the procedure laid down for execution of orders and decree of a civil Court under order 21 of the Code of Civil Procedure, 1908. The Labour Court or Tribunal or National Tribunal can also transmit any award, order or settlement to a Civil Court having jurisdiction and such Civil Court shall execute the award, order or settlement as if it were a decree passed by it.

Annexure referred to in the reply to Part (a) of Lok Sabha Unstarred Question No. 2485 to be answered on 09-05-2016.

List Indicating Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) and National Tribunals.

Sl. No.	Name of CGIT-cum-LC
1	Mumbai I
2	Mumbai II
3	Dhanbad I
4	Dhanbad II
5	Asansol
6	Kolkata
7	Chandigarh I
8	New Delhi I
9	Kanpur
10	Jabalpur
11	Chennai
12	Bangalore
13	Hyderabad
14	Nagpur
15	Bhubaneswar
16	Lucknow
17	Jaipur
18	New Delhi II
19	Guwahati
20	Ernakulam
21	Ahmedabad
22	Chandigarh II

Mumbai I National Tribunal

Kolkata National Tribunal

Annexure referred to in the reply to Part (b) of Lok Sabha Unstarred Question No. 2485 to be answered on 09-05-2016.

Central Government Industrial Tribunal-cum-Labour Courts

Sl. No	CGIT	CASES				APPLICATIONS			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	208	50	16	242	94	51	7	138
2	Mumbai II	417	96	43	470	381	12	17	376
3	Dhanbad I	1457	107	167	1,397	297	12	110	199
4	Dhanbad II	751	170	140	781	39	1	4	36
5	Asansol	518	29	76	471	51	5	14	42
6	Kolkata	265	74	14	325	48	5	8	45
7	Chandigarh I	205	312	75	442	30	27	9	48
8	New Delhi I	387	144	155	376	42	24	23	43
9	Kanpur	612	172	44	740	261	21	59	223
10	Jabalpur	1897	96	398	1,595	224	3	56	171
11	Chennai	320	101	123	298	14	5	6	13
12	Bangalore	538	56	65	529	102	35	22	115
13	Hyderabad	1053	156	309	900	613	6	30	589
14	Nagpur	356	95	200	251	7	8	2	13
15	Bhubaneswar	383	73	72	384	357	33	10	380
16	Lucknow	497	72	55	514	46	16	11	51
17	Jaipur	360	67	29	398	114	1	4	111
18	New Delhi II	506	140	95	551	59	64	14	109
19	Guwahati	76	44	29	91	8	31	7	32
20	Ernakulam	100	56	28	128	11	7	12	6
21	Ahmedabad	2219	198	81	2,336	1,624	18	76	1,566
22	Chandigarh II	515	95	107	503	54	20	10	64
TOTAL		13,640	2,403	2,321	13,722	4,476	405	511	4,370

Mumbai I National Tribunal	6	2	0	8	153	0	1	152
Kolkata National Tribunal	10	1	1	10	79	0	0	79
Grand Total	13,656	2,406	2,322	13,740	4,708	405	512	4,601

ANNEXURE-III

Annexure referred to in the reply to Part (b) of Lok Sabha Unstarred Question No. 2485 to be answered on 09-05-2016

Statement regarding cases and applications during the
Financial Year 2014-15

Central Government Industrial Tribunal-cum-Labour Courts

Sl. No.	CGIT	CASES				APPLICATION			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	242	23	22	243	138	15	17	136
2	Mumbai II	470	106	57	519	376	29	10	395
3	Dhanbad I	1397	79	183	1,293	199	10	127	82
4	Dhanbad II	781	71	145	707	36	0	14	22
5	Asansol	471	27	79	419	42	9	6	45
6	Kolkata	325	74	80	319	45	11	1	55
7	Chandigarh I	442	143	122	463	48	8	32	24
8	New Delhi I	376	360	47	689	43	38	0	81
9	Kanpur	740	103	40	803	223	26	94	155
10	Jabalpur	1595	122	374	1,343	171	5	35	141
11	Chennai	298	144	173	269	13	10	8	15
12	Bangalore	529	34	145	418	115	47	15	147
13	Hyderabad	900	222	121	1,001	589	12	527	74
14	Nagpur	251	78	99	230	13	8	6	15
15	Bhubaneswar	384	69	31	422	380	25	10	395
16	Lucknow	514	78	68	524	51	24	8	67
17	Jaipur	398	81	32	447	111	1	4	108
18	New Delhi II	551	145	89	607	109	86	108	87
19	Guwahati	91	7	60	38	32	20	21	31
20	Ernakulam	128	54	46	136	6	20	7	19
21	Ahmedabad	2336	88	68	2,356	1,566	38	81	1,523
22	Chandigarh II	503	124	179	448	64	27	1	90
T O T A L		13,722	2,232	2,260	13,694	4,370	469	1,132	3,707

Mumbai I National Tribunal	8	1	0	9	152	0	0	152
Kolkata National Tribunal	10	1	2	9	79	0	0	79
Grand Total	13,740	2,234	2,262	13,712	4,601	469	1,132	3,938

ANNEXURE-IV

Annexure referred to in the reply to Part (b) of Lok Sabha Unstarred Question No. 2485 to be answered on 09-05-2016

Statement regarding cases and applications during the
Financial Year 2015-16

Central Government Industrial Tribunal-cum-Labour Courts

Sl. No.	CGIT	CASES				APPLICATION			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	243	0	0	243	136	9	8	137
2	Mumbai II	519	49	9	559	395	73	4	464
3	Dhanbad I	1293	101	201	1,193	82	21	29	74
4	Dhanbad II	707	96	76	727	22	1	1	22
5	Asansol	419	19	87	351	45	55	17	83
6	Kolkata	319	112	65	366	55	13	6	62
7	Chandigarh I	463	56	87	432	24	26	12	38
8	New Delhi I	689	252	97	844	81	47	23	105
9	Kanpur	803	115	78	840	155	29	25	159
10	Jabalpur	1348	128	355	1,121	147	1	96	52
11	Chennai	269	115	140	244	15	23	9	29
12	Bangalore	418	38	6	450	147	33	1	179
13	Hyderabad	1001	136	32	1,105	74	1	1	74
14	Nagpur	230	59	1	288	15	12	0	27
15	Bhubaneswar	422	52	14	460	395	18	1	412
16	Lucknow	524	78	85	517	67	23	28	62
17	Jaipur	447	83	58	472	108	6	5	109
18	New Delhi II	607	153	73	687	88	7	71	24
19	Guwahati	38	10	11	37	31	2	1	32
20	Ernakulam	136	59	24	171	19	14	5	28
21	Ahmedabad	2356	99	225	2,230	1,523	9	226	1,306
22	Chandigarh II	448	166	104	510	90	65	18	137
TOTAL		13,699	1,976	1,828	13,847	3,714	488	587	3,615

Mumbai I National Tribunal	9	0	1	8	152	2	2	152
Kolkata National Tribunal	9	0	0	9	79	0	0	79
Grand Total	13,717	1,976	1,829	13,864	3,945	490	589	3,846
